

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीय कंपनी विधि अधिकरण**  
**CUTTACK BENCH**  
**कटक खंडपीठ**

**ORDER SHEET OF THE HEARING ON 27<sup>th</sup> March, 2024, 10:30 A.M.**

TP No. 110/CTB/2019, CP(CAA) No. 285/MB/2017,  
IA (Companies Act) No. 12/CB/2024

**Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	Samruddhi Savings & Investment India Ltd.- Vs- Creditors/Depositors of Samruddhi Savings & Investment India Ltd.
Under Section	230-232

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s)

Mr. D. N. Mishra, Adv. (For RBI)

For Respondent (s)

Mr. Neelesh Gaidhane, Adv.

**ORDER**

**IA (Companies Act) No. 12/CB/2024:**

This is an application filed by the RBI, to stay the proceedings. Ld. Counsel, Mr. D. N. Mishra, appearing for the RBI. Ld. Counsel, Mr. Neelesh Gaidhane, appearing for the respondent and submitted that he is suffering from illness, therefore, he wants time extension to file reply, accordingly, three weeks' time is granted for the same. List the matter on 24.04.2024.



**Kaushalendra Kumar Singh**  
**Member (Technical)**



**P. Mohan Raj**  
**Member (Judicial)**